

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4167
ANSWERED ON:20.04.2015
GRANITE MINING
Sanjar Shri Alok

Will the Minister of MINES be pleased to state:

- (a) the details of granite mines operating in the country including Madhya Pradesh and Gujarat;
- (b) the details of granite export and the foreign exchanges earned therefrom during each of the last three years, country-wise; and
- (c) the steps taken by the Government for the development of granite mining in the country?

Answer

THE MINISTER OF STATE FOR MINES AND STEEL (SHRI VISHNU DEO SAI)

(a): Granite is notified as 'minor mineral' under the provision of section 3(e) of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act). As per Section 15 of the MMDR Act, State Governments have been empowered to frame rules for regulating the grant of quarry leases, mining leases or other mineral concessions in respect of minor minerals and for purposes connected therewith. Details of granite mines operating in the country are not maintained centrally.

(b): The country-wise details of export of granite during the last three years are given in Annexure.

(c): The Central Government has notified the Granite Conservation and Development Rules, 1999 on 1st June, 1999 to conserve the granite resources and to prescribe a uniform framework with regard to systematic and scientific exploitation of granite throughout the country.